

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 05**  
**(IB)-207(PB)/2021**

**IN THE MATTER OF:**

Chitranjan Gupta & Ors.

.... Petitioner/Applicant

Vs.

M/s. Orris Infrastructure Pvt. Ltd.

.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Savar Mahajan, Adv. Karan Vir Khosla, Adv. Shreya Mahalwar

For the Respondent : Sr. Adv. Mr. P. Nagesh, Adv. Akshay Sharma, Adv. Ankita Rastogi

**ORDER**

Mr. Karanvir Khosla, Ld. Counsel for the Petitioner appears physically and states that in view of our order dated 06.02.2024 and 20.03.2024, they have filed clarification affidavit before the Hon'ble Supreme Court, which is to be listed on 07.05.2024. He, therefore, request for accommodation and a date post 07.05.2024.

Mr. P. Nagesh, Ld. Sr. Counsel for the Respondent also appears physically.

At request and by consent of both sides, list the matter **on 29.05.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**